

Central Administrative Tribunal
Principal Bench

O.A.No.2827/2002

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 7th day of March, 2003

(7)

Sh. Rajender Kumar
s/o Sh. Banwari Lal
r/o 17/443, Trilok Puri
Delhi. Applicant

(By Advocate: Sh. Ashwani Bhardwaj)

Vs.

1. Commissioner of Police
MSO Building, ITO
I.P.Estate
New Delhi.
2. The Dy. Commissioner of Police
Headquarters
MSO Building
ITO, I.P.Estate
New Delhi. Respondents

(By Advocate: Sh. Ajesh Luthra)

Q.R.D.E.R(Oral)

By Shri Shanker Raju, M(J):

Applicant's counsel states that the grievance of the applicant has already been redressed by respondents by allotting a Government accommodation to applicant.

2. In this view of the above, OA, for all practical purposes, has become infructuous and the same is accordingly dismissed as having become infructuous. No costs.

S. Raju
(Shanker Raju)

Member(J)

/rao/